

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th June, 2017/Ashadha 8, 1939 (Saka)

THE DADRA AND NAGAR HAVELI VALUE ADDED TAX (AMENDMENT) REGULATION, 2017

No. 3 of 2017

Promulgated by the President in the Sixty-eighth Year of the Republic of India.

A Regulation further to amend the Dadra and Nagar Haveli $\,$ Value Added Tax Regulation, $\,$ 2005.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulations made by him:—

1. (*1*) This Regulation may be called the Dadra and Nagar Haveli Value Added Tax (Amendment) Regulation, 2017.

Short title and commencement.

- (2) It shall come into force on such date as the Central Government, may, by notification in the Official Gazette, appoint.
 - 2. In the Dadra and Nagar Haveli Tax Regulation, 2005,—

Amendment of section 2.

- (a) in section 2, for clause (l), the following clause shall be substituted, namely:—
 - '(l) "goods" means—
 - (i) petroleum crude;

- (ii) high speed diesel;
- (iii) motor spirit (commonly known as petrol);
- (iv) natural gas;
- (v) aviation turbine fuel; and
- (vi) alcoholic liquor for human consumption.";
- (b) in section 4,—
 - (i) for sub-section (1), clauses (a), (b), (d) and the proviso shall be omitted;
- (ii) in sub-section (2), for the words, brackets and letters "clauses (a) to (d)", the word, brackets and letter "clause (c)" shall be substituted;
 - (c) the First, Second and Third Schedule shall be omitted;
- (d) for the Fourth Schedule, the following Schedule shall be substituted, namely:—

"THE FOURTH SCHEDULE

[See clause (c) of sub-section (1) of section 4]

List of Goods taxed at twenty per cent.

GOODS

- (i) petroleum crude;
- (ii) high speed diesel;
- (iii) motor spirit (commonly known as petrol);
- (iv) natural gas;
- (v) aviation turbine fuel; and
- (vi) alcoholic liquor for human consumption.";
- (e) in the Sixth Schedule—
- (a) in Paragraph (1), for serial numbers (i) to (viii), the following shall be substituted, namely:—
 - "(*i*) fuels in the form of high speed diesel, motor spirit (commonly known as petrol), natural gas."
 - (b) Paragraph 2 shall be omitted;
- (c) in Paragraph 3, for the brackets and figures "(ii)", the brackets and figure "(i)" shall be substituted.

 $\begin{array}{c} \text{PRANAB MUKHERJEE,} \\ \textit{President.} \end{array}$

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.

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